FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [SHYAM EPC PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHYAM EPC PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/11/2022
3.	Authority under which corporate debtor is incorporated / registered	ROC VIJAYAWADA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309AP2022PTC123231
5.	Address of the registered office and principal office (if any) of corporate debtor	D.No. 47-11-24, Flat no 301, 2nd Lane, Dwarakanagar, Visakhapatnam, Andhra Pradesh, India, 530016
6.	Insolvency commencement date in respect of corporate debtor	30/10/2026
7.	Estimated date of closure of insolvency resolution process	29/04/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SRINIVAS GUDLA RAO, IBBI/IPA-001/IP-P-02093/2020-2021/13333
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**6-20-20/3, Flat No. 201, Aqua Towers, East Point** Colony, Back Gate Chaitanya College, Visakhapatnam, Andhra Pradesh-530017, gudlasrinivasrao@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat no, A-1, BR's Princeton Apartments, CBM Compound, VIP Road, Visakhapatnam-530003, Andhra Pradesh, **shyamepccirp@gmail.com**
11.	Last date for submission of claims	13-11-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not Applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads **Physical Address: As mentioned in col 10 above…….**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [Shyam EPC private Limited] on [30/10/2026].

The creditors of Shyam EPC Private Limited, are hereby called upon to submit their claims with proof on or before 13/11/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SRINIVAS GUDLA RAO
Digitally signed by SRINIVAS GUDLA RAO
Date: 2026.11.01 10:33:22 +05'30'

Name and Signature of Interim Resolution Professional : Srinivas Gudla Rao

Date and Place: :01/11/2026 and Visakhapatnam